

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 164/97

WEDNESDAY, THIS THE 29TH DAY OF JANUARY, 1997.

CORAM:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Balakrishna Warrier
Son of R.P. Warrier
Working as Driver,
Office of the Assistant Engineer (Electrical)
Kochi, Union Territory of Lakshadweep,
Kochi-3.

..Applicant

By Advocate Mr. N. Unnikrishnan

Vs.

1. Union of India represented by the
Secretary, Ministry of
Personnel & Training,
New Delhi.

2. The Administrator,
Union Territory of Lakshadweep
Kavaratti.

3. The Secretary to the Administrator,
Union Territory of Lakshadweep
Kochi-3.

..Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

The application having heard on 29.1.97, the Tribunal on
the same day delivered the following:

O R D E R

A.V. HARIDASAN, VICE CHAIRMAN

Dated 8.4.83 was
corrected on per
order in m.t. 220/97
dt: 17.2.97.

The grievance of the applicant who was working as a casual Driver from 8.4.83 and regularised in service as Driver with effect from 3.1.94 is that, the wages calculated at the rate of 1/30th of the salary of a regular Driver was not given to him though the Lakshadweep Administration has extended the benefit to the casual labourers in PWD and other Departments. Projecting his grievance in regard to lesser payment to him, the applicant made a representation on 11.6.96 which has not yet been disposed of by the respondents. The applicant has

stated that persons identically situated like him approached the Tribunal in O.A. 317/96 and O.A. 1306/96 and that the said applications have been disposed of with directions to respondent to consider the claim of the applicants therein and if they are found to be entitled to disburse to them the arrears. The applicant states that he is also entitled to same relief.

2. When the application came up for admission, Shri S. Radhakrishnan appearing for the respondents stated that the case of the applicant will be considered in the manner in which similar claims have been considered by the Lakshadweep Administration and that appropriate order will be passed within two months.

3. In the light of what is stated above, we admit and dispose of the application with direction to respondents to consider the representation submitted by the applicant keeping in view the stand taken by the Lakshadweep Administration in regard to similarly situated casual mazdoors in other departments, to give the applicant speaking order on the representation within a period of two months from today. It is also directed that in case on such consideration the respondents are satisfied that the applicant is entitled to arrears claimed by him, the respondents shall disburse to the applicant the arrears within a month from the date of disposal of the representation.

4. There shall be no order as to costs.

Dated the 29th January, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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